

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:189/2006**

**Friday the 28<sup>th</sup> day of April, 2006.**

**CORAM:**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

**K.Mani, Widow of Late M.C.Vasudevan Nair,  
Kalipurayath House,  
Post Tolanur, Pin 678 722.  
Palghat Dist.**

**... Applicants**

**None for applicant.**

**V/s.**

- 1. The Divisional Accounts Officer,  
Madurai division,  
Southern Railway, Madurai.**
  
- 2. Senior Personnel Manager,  
Madurai Division, Southern Railway,  
Madras.**

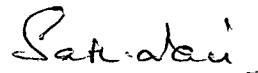
**... Respondents**

**By Advocate Shri K.M.Anthru**

**(O R D E R)**

**Hon'ble Mrs.Sathi Nair, Vice Chairman**

When the matter was called up today, none was present on behalf of the applicant. Despite giving many chances, neither the applicant nor his counsel has appeared. OA is dismissed for default. No costs.

  
**Sathi Nair  
Vice Chairman**

**abp**

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.189/06

Wednesday this the 21 st day of June, 2006.

**CORAM:**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

K.Mani, Widow of Late M.C.Vasudevan Nair,  
Kalipurayath House, Post Tolanur, Pin.678 722.  
Palghat Dist, Kerala. Applicant

(By Advocate Shri V.G.Sankaran)

**Vs.**

1. The Divisional Accounts Officer,  
Madurai division,  
Southern Railway, Madurai.
  
2. Senior Personnel Manager,  
Madurai division,  
Southern Railway, Madras. Respondents

(By Advocate Shri K.M.Anthru)

The application having been heard on 21.6.2006  
the Tribunal on the same day delivered the following

**ORDER**

**HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN**

The applicant had approached the respondents in A-3 representation dated 24.3.04 seeking grant of family pension as her husband died on 6.7.85 and the 1st wife died on 10.5.82. The claim of the applicant is that, she is the second wife of the deceased and the marriage took place on 27.1.83.

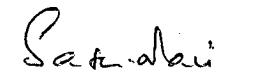
2. When the matter came up before the the Bench, learned counsel for the applicant submitted that the applicant would be satisfied if he is permitted to file a fresh representation to the concerned respondent and the concerned respondent is directed to dispose of the same within a time frame. It is also mentioned that his A-3 representation is not addressed to the appropriate authority and therefore

the fresh representation should be addressed to the Sr.DPO, Southern Railway, Madurai.

3. In the circumstances, the applicant is permitted to submit a fresh representation containing all the grievances to the appropriate authority i.e. the Sr. DPO, Southern Railway, Madurai Division and the same authority is directed that, if such a representation is received, the same shall be considered and disposed of and a reply be given to the applicant within a period of four months from the date of receipt of the representation.

4. O.A. is disposed as above. No costs.

Dated the 21 st June, 2006.



**SATHI NAIR**

~~VICE CHAIRMAN~~

rv